

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 105**  
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India

Vs.

M/s. Advance Surfactanta India Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 17.09.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Ms. Vishakha Gupta, Mr. Savyasachi  
Sahai, Advs.

For the respondent

Ms. Anju B. Gupta, Mr. Kanishk Rana,  
Advs. for liquidator

**ORDER**

On the appeal filed u/s 42 of IBC stating that the Resolution Professional (RP) rejected the claim as time barred, the delay is hereby condoned by directing the RP to consider the Applicant's claim on merit. Accordingly, this IA-2848/2020 is hereby **disposed of**.

In IA-2675/2020, Affidavit is taken on record. Accordingly, IA-2675/2020 is hereby **disposed of**.

List IA-3382 & IA-3748/2020 on 15.10.2020.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**